

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 5812
TO BE ANSWERED ON APRIL 03, 2018
FUNDS FOR PMAY

No. 5812 SHRI ASADUDDIN OWAISI:

Will the Minister of Housing & Urban Affairs be pleased to state:-

- (a) whether it is a fact that the Government has disbursed more than 2000 crore to the States under National Urban Livelihood Mission (NULM) for construction of new shelters;
- (b) if so, the details thereof, State-wise and year-wise;
- (c) whether the funds allocated has not been utilized by the States for the purposes for which it was disbursed;
- (d) if so, whether the Supreme Court has asked the States and Union Government to conduct a CAG audit of the funds allocated and its utilization thereof;
- (e) if so, whether the Government has conducted the said audit and if so, the findings thereof along with the steps taken or being taken by the Government to ensure that the funds allocated is utilized for the same purpose?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTER OF HOUSING & URBAN AFFAIRS
[SHRI HARDEEP SINGH PURI]

- (a) to (c) The Ministry of Housing and Urban Affairs is implementing the "Deendayal Antyodaya Yojana -

National Urban Livelihoods Mission (DAY-NULM)" to reduce the poverty and vulnerability of urban poor households. Construction of shelters for urban homeless is done under the 'Shelters for Urban Homeless' component, which is one of the seven components of DAY-NULM. Since the beginning of the Mission, Rs. 1516.43 Crores have been released to the States/UTs. The funds are released to the States/UTs for implementation of the Mission as a whole and no component-wise allocation is done by the Ministry. The States/UTs have been given the flexibility to decide the *inter-se* allocation of funds under various components, as per their requirement and capacity.

- (d) No Madam, the Hon'ble Supreme Court has not asked the Union Government to conduct a CAG audit of the funds allocated and utilised under DAY-NULM. The Court has, however, directed that special audit of three States *viz.* Haryana, Uttar Pradesh and West Bengal may be conducted.
- (e) Does not arise.
